

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI FRIDAY BENCH 'A' : NEW DELHI  
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI K.N. CHARY, JUDICIAL MEMBER

ITA No. 122/Del/2020  
Assessment Year : 2011-12

CHEMROW INDIA PVT. LTD. C/O M/S RRA TAXINDIA, D-28, SOUTH EXTENSION, PART-I, NEW DELHI (PAN: AAACC6693A) (Appellant)	Vs.	ACIT, CIRCLE 6(1), NEW DELHI  (Respondent)
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Appellant by : Sh. Somil Aggarwal, Adv.  
Respondent by : Sh. Jagdish Singh Dahiya, Senior DR.

Date of hearing : 24.07.2020  
Date of pronouncement : 24.07.2020

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment years 2011-12 is directed against the order of learned CIT(A), New Delhi.

2. The learned counsel for the assessee, vide email dated 20<sup>th</sup> July 2020, has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.
3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 24<sup>th</sup> July, 2020.

Sd/-

**(K.N. CHARY)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

SRB

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1. Appellant - **CHEMROW INDIA PVT. LTD., C/O M/S RRA TAXINDIA, D-28, SOUTH EXTENSION, PART-I, NEW DELHI**

2. Respondent : **ACIT, CIRCLE 6(1), NEW DELHI**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar